



**TAMIL NADU  
GOVERNMENT GAZETTE  
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**Part IV—Section 1**

**Tamil Nadu Bills**

**BILL INTRODUCED IN THE LEGISLATIVE ASSEMBLY  
OF THE STATE OF TAMIL NADU**

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the Tamil Nadu on 13th April, 2023 is published together with Statement of Objects and Reasons for general information:—

**L.A Bill No. 9 of 2023**

**A Bill further to amend the Tamil Nadu Shops and Establishments  
Act, 1947**

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy fourth Year of the Republic of India as follows:--

1. (1) This Act may be called the Tamil Nadu Shops and Establishments (Amendment) Act, 2023. Short title and commencement.

(2) It shall come into force on such date as the State Government may by notification, appoint.

Tamil Nadu Act  
XXXVI of  
1947.

2. After section 22-A of the Tamil Nadu Shops and Establishments Act, 1947, the following sections shall be inserted, namely:-- Insertion of new sections 22-B, 22-C, 22-D and 22-E.

“22-B. **Drinking water.**—Every employer shall make effective arrangement to provide and maintain at suitable points conveniently situated for all persons employed in the shop or establishment, sufficient supply of wholesome drinking water.

22-C. **Latrine and urinals.**—Every employer shall provide sufficient number of latrine and urinal accommodation as may be prescribed which shall be so conveniently situated as may be accessible for the persons employed, at all times during the working hours.

22-D. **Rest room and lunch room.**—(1) Every employer shall provide adequate and suitable rest room and lunch room with provision for drinking water, for the persons employed.

(2) The rest room and lunch room shall be sufficiently ventilated and lighted and shall be maintained in a clean and tidy condition.

(3) The rest room and lunch room shall be adequately furnished with chairs or benches with back-rests.

22-E **First-aid.**—Every employer shall provide at the place of work, first aid facilities, as may be prescribed.”.

**STATEMENT OF OBJECTS AND REASONS.**

The Tamil Nadu Shops and Establishments Act, 1947 (Tamil Nadu Act XXXVI of 1947) regulates the conditions of work such as working hours, weekly rest, holidays, health and safety etc., of the persons employed in shops and establishments.

2. The Ministry of Labour and Employment, Government of India has approved a Model Shops and Establishments (Regulation of Employment and Conditions of Service) Bill, 2016 regulating employment and conditions of service of workers employed in shops and establishments and has requested the State Governments to modify the State Shops and Establishments Act, either by adopting the Model Bill or by amending the provisions of the existing Act in accordance with the provisions of the Model Bill as per the requirements of the State.

3. After careful consideration, in the interest of the welfare of the employees, the Government have decided to adopt provisions of the Model Bill relating to provision of drinking water, latrines and urinals and First-aid facilities and to amend the Tamil Nadu Shops and Establishments Act, 1947 (Tamil Nadu Act XXXVI of 1947) for the purpose.

4. The Bill seeks to give effect to the above decision.

**C.V. GANESAN,**  
*Minister for Labour Welfare  
and Skill Development.*

**MEMORANDUM REGARDING DELEGATED LEGISLATION.**

Sections 22C and 22E proposed to be inserted in the Tamil Nadu Shops and Establishments Act, 1947 (Tamil Nadu Act XXXVI of 1947) by clause 2 of the Bill authorise the Government to make rules for the purposes specified therein.

2. The powers delegated are normal and not of an exceptional character.

**C.V. GANESAN,**  
*Minister for Labour Welfare  
and Skill Development.*

Secretariat,  
Chennai-600 009,  
13th April 2023.

K. SRINIVASAN,  
*Secretary.*